

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **13.02.2024** THROUGH VIDEO CONFERENCING

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)  
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**IN THE MATTER OF** : Daeshsan Trading India Pvt Ltd

**MAIN PETITION NUMBER** : TCP/111/IB/2017

**(IA/MA) APPLICATION NUMBERS**

IA(IBC)/1853(CHE)2023; IA(IBC)/1842(CHE)2023  
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**ORDER**

**IA(IBC)/1842(CHE)2023**

Ms. Elamathi, Ld. Counsel for the Applicant/Liquidator.

Shri. S. Rajendran, Liquidator in person.

Mr. V.V. Sivakumar, Ld. Counsel for the Respondent/Axis Bank Ltd.

Reply filed by the Respondent stating that Respondent is formal party and it is not a party to the issue arising between the Liquidator and statutory authorities. The statutory authorities have marked lien and in case they give the no objection, the Respondent would lift the statutory lien over the 12 bank accounts/Corporate Debtor.

The Respondent is directed to provide the details of the statutory authorities who have marked lien over the bank accounts to the Liquidator who in turn, is directed to issue separate notices to the statutory authorities for lifting the lien as we are informed that till date, none of the statutory authorities have filed claim before the Liquidator.

List the application on **21.03.2024**.

**IA(IBC)/1853(CHE)2023**

Ms. Elamathi, Ld. Counsel for the Applicant/Liquidator.

Shri. S. Rajendran, Liquidator in person.

List the application on **21.03.2024**.

**Sd/-**

**VENKATARAMAN SUBRAMANIAM  
MEMBER (TECHNICAL)**

**Sd/-**

**SANJIV JAIN  
MEMBER (JUDICIAL)**

vs